



उद्योग संवर्धन और आंतरिक व्यापार विभाग
Department for Promotion of Industry and Internal Trade

**MAHARASHTRA NATIONAL LAW UNIVERSITY,
NAGPUR**

DPIIT-IPR CHAIR

in collaboration with

CENTRE FOR INTELLECTUAL PROPERTY RIGHTS

&

CENTRE FOR LAW, TECHNOLOGY AND POLICY

ORGANISES

ONE DAY NATIONAL CONFERENCE

ON

**'INTELLECTUAL PROPERTY, EMERGING
TECHNOLOGY**

AND DIGITAL REGULATION'

ON

MARCH 27, 2026 (FRIDAY)

(Physical mode)

ABOUT THE UNIVERSITY

Maharashtra National Law University, Nagpur is a student-centric institution established by the Government of Maharashtra in 2015. The University started its academic activities from August 1, 2016 and is currently in its tenth year of academic pursuits with tenth batch of B.A.LL.B (Hons.) Five Year Integrated Degree Course; sixth batch of B.A.LL.B (Honours in Adjudication and Justicing) Five Years Integrated Degree Course; fourth batch of B.B.A.LL.B (Hons.) Five Year Integrated Degree Course; tenth batch of (One Year LLM Degree Course) and eighth batch of Ph.D Programme. The University is recognised by the University Grants Commission under 12 of University Grants Commission Act, 1956 and the Bar Council of India New Delhi. It is also a member of Association of Indian Universities (New Delhi and Consortium of National Law Universities.) The University is making rapid progress towards the dream of achieving excellence in the field of legal and justice education with its dedicated faculty members, research associates, research scholars, students and staff under the dynamic guidance of the Chancellor, Hon'ble Justice Shri A.S. Chandurkar, Judge Supreme Court of India and Vice-Chancellor, Prof. (Dr.) Vijender Kumar.

ABOUT THE DPIIT-IPR CHAIR

The Department for Promotion of Industry and Internal Trade (DPIIT), Ministry of Commerce and Industry, Government of India, has selected Maharashtra National Law University, Nagpur for the establishment of the DPIIT-IPR Chair under the Scheme for Pedagogy & Research in IPRs for Holistic Education & Academia (SPRIHA). The initiative draws inspiration from the National Intellectual Property Rights Policy, 2016, which envisions a robust and innovation-friendly IP ecosystem to support India's economic growth and socio-cultural development. The DPIIT-IPR Chair aims to strengthen teaching and research capacities in intellectual property law, promote high-quality scholarship, develop curricula, and undertake performance-based evaluation of academic contributions, thereby reinforcing the institutional framework for IP education and research in India.

ABOUT THE CENTRES

CENTRE FOR INTELLECTUAL PROPERTY RIGHTS (CIPR)

The Centre for Intellectual Property Rights (CIPR) is an Advanced Legal Research Centre of Maharashtra National Law University, Nagpur, established with the objective of promoting human, social, and commercial values through rigorous socio-legal research in the field of Intellectual Property Rights. Recognising IPR as a dynamic and evolutionary discipline, the Centre seeks to foster awareness, scholarship, and capacity-building in areas central to innovation, creativity, and technological development. CIPR actively engages in research, training programmes, academic events, and policy-oriented discourse to bridge the existing gap between legal academia and the rapidly evolving demands of intellectual property protection in a technology-driven economy.

CENTRE FOR LAW, TECHNOLOGY AND POLICY (CLTP)

The Centre for Law, Technology and Policy (CLTP) at Maharashtra National Law University, Nagpur is an advanced academic and research initiative dedicated to examining the interface between law, emerging technologies, and public policy. In light of rapid technological advancements such as artificial intelligence, digital platforms, blockchain, and data-driven governance, the Centre focuses on addressing complex regulatory, ethical, and policy challenges. Through interdisciplinary research, conferences, workshops, and collaborative engagements with industry and policymakers, CLTP aims to equip students, researchers, and practitioners with analytical and practical tools necessary for responsible technology governance and informed legal reform.

ABOUT THE CONFERENCE

The rapid advancement of generative artificial intelligence, immersive digital environments, decentralised technologies, and synthetic media is fundamentally reshaping the contours of intellectual property law, digital regulation, and competition policy in India. Traditional legal doctrines, premised on human authorship, territorial enforcement, and tangible expression, are increasingly strained when applied to AI-generated outputs, metaverse-based transactions, deepfakes, and data-driven market dominance. Against this backdrop, the proposed Conference seeks to provide a comprehensive academic and policy-oriented platform to critically examine the transformation of India's intellectual property regime and digital regulatory framework in response to emerging technologies. The Conference aims to facilitate informed dialogue among academicians, legal practitioners, policymakers, industry stakeholders, and researchers on doctrinal challenges, regulatory gaps, comparative international developments, and commercially viable legal solutions. By integrating perspectives from intellectual property law, technology regulation, competition law, and public policy, the Conference aspires to contribute meaningfully to contemporary legal discourse and support evidence-based reform initiatives aligned with India's innovation and digital economy goals.

THEMES AND SUB-THEMES

Theme 1: Generative AI and the Transformation of India's Intellectual Property Regime

- Legality of copyrighted data in AI training, absence of a statutory text and data mining exception, and limits of fair dealing under Indian copyright law;
- Emerging legal issues from ANI v. OpenAI and comparative global litigation on AI and copyright;
- Authorship, originality, and the requirement of meaningful human input in the pre-AI doctrinal framework;
- Fair dealing, transformative use, and the distinction between training-stage use and output-stage infringement;
- Opt-out mechanisms, market asymmetry, and competitive disadvantages for domestic AI developers;
- Comparative influence of EU, US, and other international legal frameworks on Indian copyright jurisprudence.

Theme 2: Metaverse, Web3 and Virtual Asset Protection Ecosystem

- NFT legal architecture, smart contract licensing, and blockchain-based IP management
- Trademark enforcement and brand protection in virtual worlds and gaming platforms;
- Patent protection for metaverse technologies, software-driven innovations, and challenges under Section 3(k) of the Patents Act.

Theme 3: Deepfakes, Synthetic Media and Content Authenticity Framework

- IP claims, personality rights, and intermediary liability in cases of deepfake misuse;
- Compliance obligations under the IT Rules, 2021 and allied criminal laws;
- Privacy and ownership challenges concerning brain– computer interface technologies and neural data;
- Content traceability, authentication mechanisms, and technological solutions for AI-generated media.

Theme 4: Competition Law, Strategic IP Protection and Digital Market Regulation

- Competition law concerns arising from Big Tech dominance, data control, and restrictive IP licensing;
- Standard Essential Patents, FRAND licensing, and interoperability in Industry 4.0;
- Semiconductor IP protection and strategic technology regulation in India;
- Alignment with international frameworks and cross-border enforcement challenges.

THE ABOVE SUB-THEMES ARE INDICATIVE AND NOT EXHAUSTIVE.

SUBMISSION CATEGORIES

1. Long Articles (3500–6000 words): In-depth and comprehensive analyses of contemporary issues in corporate, commercial, and technology-related IP laws.
2. Short Articles (2000–3000 words): Focused analytical studies addressing specific contemporary legal and regulatory challenges. Submissions must emphasise real-world commercial viability, policy relevance, and novelty of the proposed solutions.

SUBMISSION GUIDELINES

1. Submissions must be original and unpublished works of the author(s).
2. Each paper must include a clear and concise title and an abstract of 250–300 words.
3. Co-authorship is permitted up to a maximum of two authors.
4. Plagiarism should not exceed 10%, and AI-generated content is not allowed. Submissions violating these guidelines will be rejected.
5. Formatting must adhere to the following:
 - Title: Times New Roman, Font Size 14, Bold, CAPITALS, Centre aligned;
 - Main text: Times New Roman, Font Size 12, 1.5 line spacing, Justified;
 - Footnotes: Times New Roman, Font Size 10, Single spacing, Harvard Bluebook (20th Edition).
 - All submitted papers will undergo a double-blind peer review process.
 - for any queries related to submission write to:
iptechconference26@nlunagpur.ac.in

IMPORTANT DATES & LINK

- Last day for submission of abstract: February 25, 2026
- Confirmation of abstract selection: February 28, 2026
- Last day of registration: March 20, 2026
- Last day of full paper submission: March 25, 2026
- Click here to submit: <https://forms.gle/3xLbDG3SY3jhynf18>

NOTE: BEST 30 ABSTRACTS WILL BE SELECTED FOR FINAL SUBMISSION OF PAPERS

REGISTRATION FEE

- Rs. 2500/- (For Academician/Research Scholars/Professionals)
- Rs. 2000/- (For Students UG/PG)
- Rs. 500/- (MNLU Students)
- Payment Link: <https://onlinesbi.sbi.bank.in/sbicollect/icollecthome.htm>

AWARDS

- Best Presentation (Academician/Research Scholar): Rs. 5000/-
- Best Presentation (Student): Rs. 3000/-

PUBLICATION

- Best Selected papers will be published in form of a book with ISBN.
- All the participants will get certificates.

Chief Patron



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Vice Chancellor
MNLU, Nagpur

Co-Patron



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VENUE:

IN PHYSICAL MODE

Conference Hall,
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